

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.13/MP/2018

Subject : Petition seeking relief on account of Change in Law viz. the introduction of Goods and Services Tax laws at the Central and State levels, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the effective date of the Power Purchase Agreements.

Date of hearing : 25.7.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Dr. M.K. Iyer, Member

Petitioner : Azure Power Thirty Seven Private Limited (APTSPL)

Respondents : NTPC Limited and Another

Parties present : Shri Sitesh Mukherjee, Advocate, APTSPL
Shri Vishal Binod, Advocate, APTSPL
Shri M.G. Ramachandran, Advocate, NTPC
Ms. Anushree Bardhan, Advocate, NTPC
Shri Shubham Arya, Advocate, NTPC
Shri Nishant Gupta, NTPC
Shri Basav Prabhu S. Patil, Senior Advocate, Telangana Discoms
Shri Geet Ahuja, Advocate, Telangana Discoms

Record of Proceedings

Learned counsel appearing on behalf of Telangana Discoms requested for short adjournment due to non-availability of arguing counsel which was not objected by the learned counsel for Petitioner.

2. Learned counsel for the Petitioner submitted that Telangana Discoms has filed its reply on maintainability and requested for time to file its rejoinder to the same.
3. After hearing the learned counsels for the Petitioner, NTPC and Telangana Discoms, the Commission directed the respondents to file their replies on merit by 14.8.2018, with an advance copy to the Petitioner who may file its rejoinder, by 27.8.2018. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.
4. The Petition shall be listed for hearing on maintainability as well as on merits on 30.8.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**